

LOVELJIT SINGH
V/S
STATE OF PUNJAB AND OTHERS

Present: Mr. Baltej Singh Sidhu, Sr. Advocate with
Mr. Parveen Jain, Advocate
for the petitioner.

Mr. Luvinder Sofat, DAG Punjab with
Mr. Shubeg Singh, Deputy Superintendent of Police.

On 22.11.2023, following order was passed:

“The Director General of Police, Punjab filed his affidavit on 17.08.2021 in compliance of the orders passed by this Court on 05.07.2021. The affidavit of Dinkar Gupta, IPS, Director General of Police, Punjab dated 17.08.2021 indicates that a persons known as Amandeep Singh @ Aman Skoda is involved in 31 criminal cases in six districts of Punjab and he has been declared a proclaimed offender in 16 cases.

This Court vide order dated 11.01.2022 sought specific affidavit from DIG, Ferozepur Range to file a detailed reply especially in view of allegations made by the petitioner in paragraph No. 11 of the petition indicating nexus between Amandeep Kamboj @ Amandeep Skoda and some police officials.

Vide order dated 19.05.2022, the Director, Bureau of Investigation, Punjab was directed to file an affidavit. In compliance of the aforementioned order, affidavit dated 19.08.2022 of Director, Bureau of Investigation was filed.

The perusal of para 5 of the affidavit of B. Chandra Sekhar, IPS indicates that out of 33 criminal cases registered against Amandeep Kamboj @ Aman Skoda he has been declared proclaimed offender in 19 out of 33 cases. The district wise detail provided in para 5 is reproduced as under:-



Sr No.	District /Unit	Number of Cases	Status of Cases with respect to accused Amandeep Kamboj @ Aman Skoda					
			Declared a proclaimed offender/Asbscond er	Under Investigation	Under Trial	Cancellation on the basis of compromise	Declared innocent in investigation	Quashed by Hon'ble High Court
1.	Fazilka	18	09	06	01	01	00	01
2.	Ferozepur	08	07	00	01	00	00	00
3.	Moga	03	02	00	00	00	01	00
4.	Patiala	02	01	00	01	00	00	00
5.	SAS Nagar	01	00	00	00	00	00	01
6.	Fatehgarh Sahib	01	00	00	01	00	00	00
Total		33	19	06	04	01	01	02

The status report filed by State of Punjab in CRM-M-11639 of 2017 (Annexure P-9) available at page 67, the following was mentioned in para 8:-

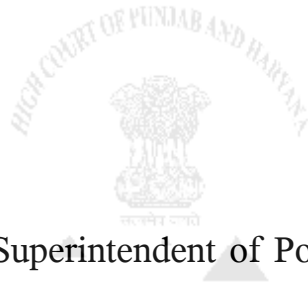
"8. That during investigation by the SIT, it has been further revealed that the petitioner Amandeep Kumar @ Aman Kamboj @ Skoda was in touch with many senior police officers of Punjab Police and many other senior functionaries and dignitaries."

Inspite of passing of two yeas after the Director General of Police, Punjab was directed to file his affidavit on 05.07.2021 there is complete lull in the investigation. The latest status report dated 25.07.2023 filed on behalf of respondents No. 1 and 4 indicates the same position.

Mr. Manjeet S. Dhesi, Senior Superintendent of Police, Fazilka is present in the Court assures that the escapee shall be brought to book within four weeks.

Without commenting further on the issue, this Court would like to grant one more opportunity to the police authorities with earnest hope that all effective steps would be taken to vindicate the rule of law and majesty of justice.

Adjourned to 15.01.2024."



The Senior Superintendent of Police, Fazilka, who was present in the Court on that day, assured the Court that the escapee shall be brought to book within four weeks.

Neither has the escapee been arrested till now nor any efforts have been made to follow the drill of Section 83 of the Code of Criminal Procedure, regardless of filing of the affidavit dated 17.08.2021, by the Director General of Police, Punjab, which is a complete failure of the intelligence agency of the Punjab Police. In spite of repeated orders passed by this Court on various occasions, no tangible efforts have been made to comply with the same. This conspicuous failure to perform their duty by jurisdictional Police Officers leaves this Court with no other option but to attach the salaries of the respective Station House Officers in whose Police Stations the investigation of these cases is pending or the escapee is declared as Proclaimed Offender. Learned State counsel is directed to file compliance report within two weeks of receiving a certified copy of this order.

Ordered accordingly.

Additional Director General of Police, Law and Order, Punjab is directed to file his affidavit indicating the necessary steps which are required to be taken in the facts and circumstances of the case within one week from receiving a certified copy of this order. Copy of this order be handed over to learned State counsel for information and compliance. Another copy of this order be sent to Director General of Police, Punjab for information.

Adjourned to 29.02.2024.

(HARPREET SINGH BRAR)
JUDGE

15.01.2024
Ajay Goswami

